

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 4300 of 2018**

Basudev Sahu & Others

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Mukesh Kumar Dubey, Advocate
For the Respondent-State : Mr. Awanish Shekhar, A.C. to A.A.G.-I

07/08.07.2020. Heard Mr. Mukesh Kumar Dubey, learned counsel for the petitioners and Mr. Awanish Shekhar, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The respondent-State is directed to file the counter affidavit within a period of four weeks.

Post this matter on 09.09.2020.

Let the name of Mrs. Darshana Poddar Mishra, learned A.A.G.-I be reflected in the cause-list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Ajay/